



KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
SIXTEENTH SESSION

**KRANTIVEERA SANGOLLI RAYANNA KSHETRA DEVELOPMENT  
AUTHORITY (AMENDMENT) BILL, 2018**  
**(L.A. Bill No. 47 of 2018)**

A Bill to amend Krantiveera Sangolli Rayanna Kshetra Development Authority Act, 2016.

Whereas, it is expedient to amend Krantiveera Sangolli Rayanna Kshetra Development Authority Act, 2016. (Karnataka Act 14 of 2016) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty ninth year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Krantiveera Sangolli Rayanna Kshetra Development Authority (Amendment) Act, 2018.

(2) It shall come into force at once.

**2. Amendment of section 3 .-** In the Krantiveera Sangolli Rayanna Kshetra Development Authority Act, 2016 (Karnataka Act 14 of 2016), in section 3, in sub-section (4), after item (m), the following shall be inserted, namely :-

“ (ma)	The Deputy Commissioner Belagavi district, Belagavi	Ex-officio Member
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**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Krantiveera Sangolli Rayanna Kshetra Development Authority Act, 2016 to appoint the Deputy Commissioner, Belagavi district, Belagavi as Ex-Officio Member of the Krantiveera Sangolli Rayanna Kshetra Development Authority.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**H.ANJANEYA**  
Minister for Social Welfare

**S. Murthy**  
Secretary (I/c)  
Karnataka Legislative Assembly

**ANNEXURE**  
**EXTRACT FROM THE THE KRANTIVEERA SANGOLLI RAYANNA KSHETRA**  
**DEVELOPMENT AUTHORITY ACT, 2016**  
**(KARNATKA ACT 14 OF 2016)**

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(3). Constitution of the Authority.-

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(4) The Authority shall consist of the following members namely:-

(a)	The Chief Minister of Karnataka	Chairman
(b)	The Minister in charge of Backward Classes Welfare Department	Co- Chairman
(c)	The Minister in charge of Kannada and Culture Department	Ex-officio Member
(d)	The Minister in charge of Revenue Department;	Ex-officio Member
(e)	The Minister incharge of Belagavi District	Ex-officio Member
(f)	The Members of Parliament and Members of the State Legislature representing a part or whole of the Sangolli Rayanna Kshetra whose electoral constituencies lie within its limits;	Member
(g)	The President, Zilla Panchayat, Belagavi	Ex-officio Member
(h)	Not exceeding five members nominated by the Government who knows Hypothesis of Sangolli Rayanna;	Member
(i)	The Principal Secretary to Government, Backward Classes welfare Department	Ex-officio Member
(j)	The Secretary to Government, Kannada and Culture Department	Ex-officio Member
(k)	The Secretary to Government, Revenue Department	Ex-officio Member
(l)	The Secretary to Government, Finance Department	Ex-officio Member
(m)	The Secretary to Government, Rural Development and Panchayat Raj Department	Ex-officio Member
(n)	The Chief Executive Officer, Tank Development Authority	Ex-officio Member
(o)	The Chief Executive Officer, Zilla Panchayat, Belagavi.	Ex-officio Member
(p)	The Director, Kannada and Culture Department	Ex-officio Member
(q)	The Commissioner, Tourism Department	Ex-officio Member
(r)	The Executive Officer, Taluk panchayat, Khanapur	Ex-officio Member
(s)	The Executive Officer, Taluk panchayat, Bailahongala	Ex-officio Member
(t)	The President, Gram Panchayat, Nandagada	Ex-officio Member
(u)	The President, Gram Panchayat, Sangolli	Ex-officio Member
(v)	The Commissioner of the Authority	Member Secretary

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